N O T I C E

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that the Division Bench presided over by the Hon'ble Shri. Justice K. R. Shriram (Court Room No. 13) has issued the following directions :

All the Advocates and parties appearing-in-person are directed to comply with office objections in <u>following categories of matters as per extant assignment</u> which are filed on or before 30th September 2022 and pending under office objections on original / appellate side, <u>within 8 weeks from the date of this notice,</u> failing which the same will stand rejected under Rule 986 of High Court (Original Side) Rules, 1980 /Chapter V Rule 5 of the Bombay High Court Appellate Side Rules, 1960 for non-removal of office objections without further reference to the Court.

Original Side		Appellate Side	
(A)	Arbitration Appeals pertaining to Division Bench.	(A)	Arbitration Appeals pertaining to Division Bench.
(B)	Appeals under Section 13 of the Commercial Courts Act, 2015.	(B)	Appeals under Section 13 of the Commercial Courts Act, 2015.
(C)	Writ Petitions relating to Energy and Airports.	(C)	Civil Writ Petitions relating to Energy and Airports.
(D)	Writ Petitions relating to Forests.	(D)	Civil Writ Petitions relating to Forests.
(E)	Writ Petitions relating to infrastructure of all Courts in Mumbai.	(E)	Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat.
(F)	Civil References.	(F)	Civil References.
(G)	All Appeals (except those assigned to other Court).	(G)	First Appeals
		(H)	Letters Patent Appeals.
		(I)	Family Court Appeals.

Dated this 21st November 2022.

By Order,

Sd/-

(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay